

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN NO. 16

Friday, the 28th March, 2008

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 28th March, 2008 from 9.30 A.M. to 2.37 P.M.).

I QUESTIONS

(a) Starred:

| Total No. on the order paper | Answered | Not put | Postponed | No. of Supplementaries |
|------------------------------|----------|---------|-----------|------------------------|
| 10 | 08 | -- | --- | 27 |

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

Un-starred: Nil.

II STATEMENT UNDER RULE 64

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Power Minister, with the permission of the Hon'ble Speaker, made a statement regarding per capita investment in Haryana under implementation in 2007.

III NOTICE OF CALLING ATTENTION MOTION.

On being enquired by Dr. Sushil Indora MLA, the Speaker informed him that his notice of calling attention motion regarding scarcity of drinking water in Gurgaon City was under his consideration but Dr. Sushil Indora was insisting for taking up the matter immediately during the zero hour. Since the matter was under consideration, the Speaker again informed him that the matter could not be taken up immediately. At this stage, all the members of the Indian National Lok Dal staged a walk-out as a protest against not taking up the matter immediately. After that the Power Minister made a brief statement on the afore-said matter.

On being enquired by Shri Sita Ram MLA, the Speaker informed him that yesterday his notice of calling attention motion regarding kidney scandal in Haryana was disallowed because the matter was subjudice.

IV MOTION UNDER RULE 15.

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

V MOTION UNDER RULE 16.

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine- die.

The motion was put and carried.

VI PAPERS LAID ON THE TABLE OF THE HOUSE.

By the Power Minister (from Sr. No. 1 to 19)

1. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/01/2004, dated the 12th April, 2004, as required under section 182 of the Electricity Act, 2003.
2. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004, dated the 12th April, 2004, as required under section 182 of the Electricity Act, 2003.
3. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/03/2004, dated the 12th May, 2004, as required under section 182 of the Electricity Act, 2003.
4. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/04/2004, dated the 16th July, 2004, as required under section 182 of the Electricity Act, 2003.
5. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/05/2004, dated the 10th August, 2004, as required under section 182 of the Electricity Act, 2003.
6. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/06/2004, dated the 31st August, 2004, as required under section 182 of the Electricity Act, 2003.
7. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/07/2004, dated the 30th November, 2004, as required under section 182 of the Electricity Act, 2003.
8. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/08/2004, dated the 23rd December, 2004, as required under section 182 of the Electricity Act, 2003.
9. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/09/2004, dated the 28th December, 2004, as required under section 182 of the Electricity Act, 2003.
10. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/10/2005, dated the 6th January, 2005, as required under section 182 of the Electricity Act, 2003.
11. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/11/2005, dated the 19th May, 2005, as required under section 182 of the Electricity Act, 2003.
12. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/12/2005, dated the 26th July, 2005, as required under section 182 of the Electricity Act, 2003.

13. The Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/13/2005, dated the 27th December, 2005, as required under section 182 of the Electricity Act, 2003.
14. The Annual Report of Haryana Electricity Regulatory Commission for the year 2005-2006, as required under sections 104(4) and 105 (2) of the Electricity Act, 2003.
15. The Annual Report of the Haryana Forest Development Corporation Limited for the year 1998-1999, as required under section 619-A (3) (b) of the Companies Act, 1956.
16. The Annual Report of the Haryana Forest Development Corporation Limited for the year 1999-2000, as required under section 619-A (3) (b) of the Companies Act, 1956.
17. The Annual Report of the Haryana Forest Development Corporation Limited for the year 2000-2001, as required under section 619-A (3) (b) of the Companies Act, 1956.
18. The 33rd Annual Report of the Haryana Seeds Development Corporation Limited for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.
19. The 40th Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Chandigarh for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.

VII PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.

The Speaker with the permission of the House, permitted the Chairpersons of various Committees to present the report of the Committees as under:-

- (i) The Chairperson (Prof.Chhattar Pal Singh) of the Committee on Subordinate Legislation presented the Thirty Seventh Report of the Committee on Subordinate Legislation for the year 2007-2008.
- (ii) The Chairperson (Shri Naresh Kumar Sharma) of the Committee on Government Assurances presented the Thirty Seventh Report of the Committee on Government Assurances for the year 2007-2008.
- (iii) The Chairperson (Shri S. S. Surjewala) of the Committee on Public Accounts presented the Sixty Second Report of the Committee on Public Accounts for the year 2007-2008 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2002 (Revenue Receipts) (ii) 31st March, 2003 (Civil).
- (iv) The Chairperson (Shri Sher Singh) of the Committee on Public Undertakings presented the Fifty Fourth Report of the Committee on Public Undertakings for the year 2007-2008 on the Reports of the Comptroller and Auditor General of India for the years 2003-2004 and 2004-2005 (Commercial).

- (v) The Chairperson (Shri Anand Singh Dangi) of the Committee on Estimates presented the Thirty Seventh Report of the Committee on Estimates for the year 2007-2008 on the Budget Estimates for the year 2007-2008 Rural Development Department and Industries & Commerce Department.
- (vi) The Chairperson (Smt. Raj Rani Poonam) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Thirty First Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2007-2008.
- (vii) The Chairperson (Shri Mange Ram Gupta, Education and Transport Minister) of the Committee of Haryana Vidhan Sabha to examine the figures of waived loans of farmers in Haryana presented the Report of the Committee of Haryana Vidhan Sabha to examine the figures of waived loans of farmers in Haryana.

VIII DISCUSSION ON THE REPORT OF THE COMMITTEE OF HARYANA VIDHAN SABHA TO EXAMINE THE FIGURES OF WAIVED LOANS OF FARMERS IN HARYANA.

The Speaker with the permission of the House, allowed the discussion on the above said subject and the following members participated in the discussion.

Shri Ishwar Singh Palaka, Shri Sita Ram and Dr. Sushil Kumar Indora, members from the Indian National Lok Dal.

Shri Phool Chand Mullana, a member from the Treasury Benches.

The Chief Minister, the Finance Minister, the Power Minister, the Education and Transport Minister and the Irrigation Minister.

Shri Arjan Singh, a member from the Bahujan Samaj Party.

Shri Ram Kumar Gautam, a member from the Bhartiya Janata Party.

After discussion, the Parliamentary Affairs Minister moved the following motion.

“That Shri Om Prakash Chautala, MLA may be censured for his false and incorrect statement made knowingly and deliberately before the House during his speech on Governor’s Address on 12.03.2008 by quoting incorrect figures of loan waived during the year 1987-88 and the Central Scheme of 1990 qua Haryana’s share. Thus, he may be censured for his improper and highly objectionable conduct and for misleading the House on this account”.

The motion was put and carried.

IX NAMING OF MEMBER.

During the discussion on the above said Report, Dr. Sushil Indora, a member of the Indian National Lok Dal started speaking without permission and on being asked by the Speaker, did not resume his seat. The Speaker repeatedly asked him to take his seat but he did not do so. Thereafter, the Speaker named Dr. Sushil Indora for his grossly disorderly conduct and asked him to withdraw from the House. The member withdrew from the House.

X REVOCATION OF DECISION NAMING THE MEMBER.

Earlier Sarvshri Sita Ram and Ishwar Singh Palaka, members from the Indian National Lok Dal requested the Speaker to allow the member of the Indian National Lok Dal, who had earlier been named, to attend the sitting so that they could also take part in the deliberations of the House.

On a suggestion made by the Leader of the House and supported by the Parliamentary Affairs Minister, the Speaker, after taking the sense of the House, revoked his earlier decision of naming the member of the Indian National Lok Dal and allowed him to participate in the proceedings of the House.

XI ADJOURNMENT OF THE SITTINGS/WALK-OUT.

(i) During the discussion on the Report of the Committee of Haryana Vidhan Sabha to examine the figures of waived loans of farmers in Haryana, Shri Sita Ram and Dr. Sushil Indora, members of the Indian National Lok Dal and other members of their party also sought to raise the point for not presenting the Report of the afore said Committee and desired that Shri Om Prakash Chautala may be given full opportunity to clarify his position. On being asked by the members of the Indian National Lok Dal, the Chairperson of the afore-said Committee clarified that Shri Om Prakash Chautala was called to appear before the Committee three times but instead of appearing before the Committee he chose not to appear before it and as it was mandated by the House to present its report in the current Session, therefore, today being the last day of this Session, he had to present the Report to the House. But the members of the Indian National Lok Dal insisted for not presenting the Report of the afore said Committee and started speaking without permission and on being repeated requests of the Speaker, did not resume their seats. The Speaker repeatedly asked them to take their seats but they did not do so. Despite repeated requests of the Chair, the members of the Indian National Lok Dal interrupted the proceedings of the House and even they came towards the well of the House. There was a great disorder in the House.

On finding highly grave disorder in the House, the Speaker adjourned the sitting of the House at 11.44 A.M. for 10 minutes.

The Sabha then re-assembled at 11.54 A.M.

(ii) Immediately after the reassembling, Shri Sita Ram and Dr. Sushil Indora, members from the Indian National Lok persisted for not presenting the Report of the afore said Committee. On their request for not presenting the Report, the Speaker assured them that if Shri Om Prakash Chautala gives his own choice of date to appear before the Committee to clarify his position, he will extend the date to present the Report before the House but the members of the Indian National Lok Dal did not pay heed to the plea made by the Speaker and continuously argued with the Speaker for not presenting the Report of the afore said Committee and persisting for extending the date to present the Report to the House. The Speaker repeatedly asked them to take their seats and let the House continue with the agenda on the order paper but this plea of the Speaker also did not cause any effect on the members of the Indian National Lok Dal. Shri Sita Ram, Shri Ishwar Singh Palaka and Dr. Sushil Indora continued to speak without the permission of the Chair and even they came towards the well of the House and repeatedly made noise thereby disrupting the proceedings of the House and created ruckus in the House. On again finding grave disorder and noise in the House, the Speaker again adjourned the sitting of the House for 15 minutes at 12.04 P.M.

The Sabha then adjourned and reassembled at 12.19 P.M.

All the members of the Indian National Lok Dal present in the House staged a walk-out as a protest against to present the Report of the Committee of Haryana Vidhan Sabha to examine the figures of waived loans of farmers in Haryana.

XII LEGISLATIVE BUSINESS.

1. The Haryana Appropriation (No.2) Bill, 2008.

At 1.00 P.M. the Finance Minister introduced the Haryana Appropriation (No.2) Bill, 2008 and also moved-

That the Haryana Appropriation (No.2) Bill be taken into consideration at once.

Sarvshri S. S. Surjewala, Shiv Shankar Bhardwaj, Chhattar Pal Singh, Smt. Geeta Bhukal, Phool Chand Mullana and Randhir Singh, members from the Treasury Benches spoke for 10, 3, 7, 3, 3 and 1 minutes respectively.

Sarvshri Harsh Kumar, Naresh Yadav and Radhey Shyam Sharma Amar, independent members spoke for 4, 6 and 1 minutes respectively.

Shri Arjan Singh, a member from the Bahujan Samaj Party spoke for 1 minute.

Shri Sukhbir Singh, a member from the Nationalist Congress Party spoke for 1 minute.

The Finance Minister, by way of reply, spoke for 12 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2 The Haryana State Board of Technical Education Bill, 2008.

At 1.56 P.M. the Urban Development Minister introduced the Haryana State Board of Technical Bill, 2008 and also moved-

That the Haryana State Board of Technical Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of Clause 1 and Sub-clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 48 were put together and carried.

Sub-clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2008.

At 1.58 P.M. the Power Minister introduced the Haryana Legislative Assembly (Facilities to Members) Bill, 2008 and also moved-

That the Haryana Legislative Assembly (Facilities to Members) Bill be taken into consideration at once.

Shri Naresh Yadav an independent member spoke for 1 minute.

Shri Anand Singh Dangi a member from the Treasury Benches spoke for 2 minutes.

The Chief Minister also spoke for a while.

The Power Minister, by way of reply, spoke for 5 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill, 2008.

At 2.10 P.M. the Power Minister introduced the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill, 2008 and also moved-

That the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

5. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2008.

At 2.12 P.M. the Urban Development Minister introduced Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2008 and also moved-

That Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

The motion was put and carried.

6. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2008.

At 2.14 P.M. the Education and Transport Minister introduced Chaudhary Devi Lal University (Amendment) Bill, 2008 and also moved-

That Chaudhary Devi Lal University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education and Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Maharshi Dayanand University (Amendment) Bill, 2008.

At 2.16 P.M. the Education and Transport Minister introduced the Maharshi Dayanand University (Amendment) Bill, 2008 and also moved-

That the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education and Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

8. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2008.

At 2.18 P.M. the Education and Transport Minister introduced Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2008 and also moved-

That Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education and Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Kurukshetra University (Amendment) Bill, 2008.

At 2.18 P.M. the Education and Transport Minister introduced the Kurukshetra University (Amendment) Bill, 2008 and also moved-

That the Kurukshetra University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education and Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2008.

At 2.22 P.M. the Power Minister introduced the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2008 and also moved-

That the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

11. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2008.

At 2.24 P.M. the Power Minister introduced the Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2008 and also moved-

That the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

12. The Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill, 2008.

At 2.26 P.M. the Power Minister introduced the Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill, 2008 and also moved-

That the Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment given notice of by the Power Minister was read and moved-

“That in clause 2 of the Bill for the words, “ten thousand rupees” the words, “fifteen thousand rupees” shall be substituted.

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clauses 3,4,1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill, as amended, be passed

The motion was put and carried.

13. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill, 2008.

At 2.30 P.M. the Health Minister introduced Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill, 2008 and also moved-

That Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill be taken into consideration at once.

The Bill was then considered clause by clause.

Sub-clause 2 of Clause 1 was put and carried.

Clauses 2 to 54 were put together and carried.

Sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

Prof. Chhattar Pal Singh, a member from the Treasury Benches spoke for 2 minutes.

The motion was put and carried.

XIII THANKS BY THE SPEAKER.

Before the House was adjourned sine-die, the Speaker thanked all the members of the House for their cooperation extended to him in the smooth conduct of the proceedings of the House.

He also thanked the press representatives as well as the media persons of the television and radio stations who were engaged in connection with the proceedings of the House.

He further thanked the Government Officers/Officials concerned with the Business of the House and also thanked all his Officers and Officials of Haryana Vidhan Sabha Secretariat for their whole hearted assistance.

The Power Minister also thanked the Speaker for conducting the proceedings of the House in a smooth and dignified manner.

The Sabha then adjourned sine die.

CHANDIGARH
The 28th March, 2008.

SUMIT KUMAR
SECRETARY.